

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(CAA)-383(PB)/2017**

**IN THE MATTER OF:**

Mohair Investment & Trading Co. .... Applicant/petitioner  
And  
Liquid Investment & Trading  
Company Pvt. Ltd. .... Respondent

**Order under Section 230-232 of the Companies Act**

**Order delivered on 20.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

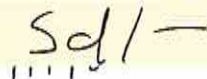
**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Ms. Vatsala Rai, Mr. Pradyumna Sharma,  
Advocates

**ORDER**

Learned Counsel for the petitioner undertakes to file appropriate application seeking condonation of delay in filing the Second Motion application.

List as and when the application is filed.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

20.11.2017  
V. Sethi